



2026:AHC-LKO:20895

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

APPLICATION U/S 482 No. - 2293 of 2026

Vinod Kumar Yadav And Another

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Of Home
Lko. And Another

.....Opposite
Party(s)

Counsel for Applicant(s)	: Bhupendra Nath Tripathi, Mithilesh Kumar Chaudhary
Counsel for Opposite Party(s)	: G.A., Naved Alam

Court No. - 16

HON'BLE SHREE PRAKASH SINGH, J.

1. Vakalatnama filed by Shri Naved Allen, Advocate on behalf of complainant/opposite party no.2 is taken on record.
2. Heard Bhupendra Nath Tripathi, learned counsel for the applicants, learned A.G.A. for the State, Shri Naved Allen, learned counsel for the opposite party no.2 and perused the record.
3. By means of the instant application, the applicants have prayed to quash the entire criminal proceedings of Criminal Case No. 0968/2013 arising out of the F.I.R. dated 27-08-2013 lodged by the complainant/opposite party no.2 registered as Case Crime No.231 of 2013, U/S- 447, 507 IPC, Police Station- Banthara, District Lucknow in terms of the compromise dated 12-12-2025 verified by the learned Special Chief Judicial Magistrate.
4. The learned counsel for the applicants submits that due to certain misunderstanding, the instant FIR was lodged against the applicants and thereafter the parties sat together and has amicably settled their dispute which has been reduced in writing on 12.12.2025. He added that thereafter the applicants filed the instant application for direction to the trial Court to verify the compromise deed and in compliance of the order dated 06.01.2026, the verification was done and report has been submitted to this Court vide order dated 14.01.2026. He submits that further

criminal proceeding in the instant matter would amount to harassment and thus the instant criminal proceeding arising out of Case Crime No.231 of 2013 may be quashed.

5. Learned counsel for the opposite party no.2 has also supported the contention of the learned counsel for the applicants and submits that parties have amicably settled their dispute and the opposite party no. 2 has no grievance, hence, criminal proceedings against the applicants may be dropped.

6. Learned counsel for the State has no objection to the contention aforesaid.

7. Considering the aforesaid submissions of the learned counsel for the parties, I find that compromise has been entered into between the parties on 12.02.2025 and said compromise has been verified on 14.01.2026 and, now, as per the statement of learned counsel for the parties, they do not want to press the aforementioned criminal case relating to Case Crime No.231 of 2013.

8. In view of the above, as the applicants and opposite parties have entered into compromise on 12.12.2025 and no grievance remains to be agitated and as such, further criminal proceedings in the aforementioned criminal case are liable to be set aside in view of the Judgements of the Apex Court rendered in **B.S. Joshi and others Vs. State of Haryana and another (2003)4 SCC 675; Nikhil Merchant Vs. Central Bureau of Investigation[2008]9 SCC 677; Manoj Sharma Vs. State and others (2008) 16 SCC 1; Gian Singh Vs. State of Punjab (2012) 10 SCC 303; and Narindra Singh and others Vs. State of Punjab (2014) 6 SCC 466**.

9. Accordingly, criminal proceedings with regard to Criminal Case No. 0968/2013 arising out of the F.I.R. dated 27-08-2013 lodged registered as Case Crime No.231 of 2013, U/S- 447, 507 IPC, Police Station- Banthara, District Lucknow are hereby quashed.

10. The compromise shall be part of this order.

- 11. The application is **allowed** accordingly.
- 12. Consigned to record.

March 23, 2026
V. Sinha

(Shree Prakash Singh,J.)